

## 1 WP-7930-2025 HIGH COURT OF MADHYA PRADESH THE IN AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, **CHIEF JUSTICE** & HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 25<sup>th</sup> OF MARCH, 2025 WRIT PETITION No. 7930 of 2025 BHARAT BHUSHAN Versus THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Virat Shrivastava - Advocate for the Petitioner. Shri Ritwik Parashar - Government Advocate for the Respondent/State.

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## <u>ORDER</u>

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Learned counsel for the Petitioner seeks permission to withdraw the petition with liberty to challenge the Order dated 31.12.2024 passed by the Collector, District Schore/Arbitrator as per Section 34 of Arbitration and Conciliation Act, 1996..

2. Permission is granted.

3. Accordingly, the Petition is **dismissed as withdrawn** with the aforesaid liberty.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE



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